

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI.

(b)

OA 1352/96

Date of decision 17.10.1996.

Hon'ble Smt.Lakshmi Swaminathan, Member (J)

Shri Angura Lal  
retired H.S. resident of  
quarter No.892, Type-II, Sector No.6,  
R.K.Puram, New Delhi.

... Applicant

(By Advocate Shri A.K.Bhardwaj )

Vs.

1. Union of India: Through  
The Secretary,  
Ministry of Telecommunication,  
Saubhar Bhawan, New Delhi.
2. The Chairman,  
Department of Telecommunication,  
Sanchar Bhawan, New Delhi.
3. The Estate Officer,  
O/O the Chief General Manager,  
Northern Telecom. Region, Eastern Court,  
New Delhi. 11

... Respondents

(By Advocate Shri M.M.Sudan )

O R D E R (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan, Member (J)

Shri Bhardwaj, learned counsel submits that the applicant has vacated the premises in question during the pendency of this O.A. He ,therefore, submits that this OA has become infructuous and he seeks permission to withdraw the same.

In the above circumstances, OA is dismissed as having become infructuous.

*Lakshmi Swaminathan*  
(Smt.Lakshmi Swaminathan)  
Member (J)